

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 66 /(MAH)/2015
MA No. 170/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.06.2017

NAME OF THE PARTIES: Mr. Fiddali Mithiborwala
V/s.
M/s. Majolica Properties (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	S.S. ISRANI i/c SASTRA LEGAL	Adv for Resp	

COMMON ORDER

MA No.168/2017 in TCP No.64/58, 397-398/NCLT/MB/MAH/2015
MA No.169/2017 in TCP No.65/58, 397-398/ NCLT/MB/MAH/2015
MA No.170/2017 in TCP No.66/ 58, 397-398/NCLT/MB/MAH/2017
MA No.171/2017 in TCP No.67/58, 397-398/NCLT/MB/MAH/2017
MA No.173/2017 in TCP No.68/58, 397-398/NCLT/MB/MAH/2015

On the application moved by the Petitioner Counsel, the Respondent side is directed
to file reply within one week hereof and rejoinder, if any, within one week thereof.

List this matter on 27.6.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)